

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI, COURT – II**

**Item No. 213**

**(IB)- 667(ND)2019**

**IA/4242/2020 & IA/3848/2020 & IA/3849/2020**

**IN THE MATTER OF:**

**M/s. Renu Proptech Pvt. Ltd.**

**...Applicant/Petitioner**

**Versus**

**M/s. Red Topaz Real Estate Pvt. Ltd.**

**...Respondent**

**SECTION: 7 of IBC, 2016**

**Order Delivered on 07.10.2020**

**CORAM:**

**SHRI. CH. MOHD. SHARIEF TARIQ  
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT: Mr. Rakesh Kumar, Mr. Ankit Sharma**

**ORDER**

**IA/4242/2020:** Counsels for the Applicant and Resolution Professional are present. Counsel for the RP is directed to file reply within two weeks. Thereafter, the Applicant may file rejoinder, if any.

List the matter on 2<sup>nd</sup> November, 2020.

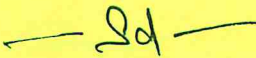
**IA/3848/2020:** Counsel for Resolution Professional is present. The Progress Report is taken on record subject to just exceptions.

**The IA stands closed.**

**IA/3849/2020:** Counsel for the Resolution Professional is present. He prayed for exclusion of the lockdown period and plus 30 days during which restrictions were in place.

In view of the submissions made by the Counsel for the RP, the period from 24<sup>th</sup> March, 2020 till 31<sup>st</sup> May 2020 plus thirty days of June are hereby excluded from the maximum period of CIRP 330 days. In other words, the CIRP will remain effective till 31<sup>st</sup> October, 2020. The Resolution Professional is directed to expedite the process of Resolution Plan for being considered by the CoC within the period of 330 days and file the status Report before the expiry of the said period to this Authority.

**In terms of the above, the IA is Allowed.**



**(L.N. GUPTA)  
MEMBER (T)**



**(CH. MOHD. SHARIEF TARIQ)  
MEMBER (J)**